T.C.P No.74/(MAH)/2014

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE PARTIES: Shri Vikram Naharwar

V/s.

M/s. Amsar Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

| <u>S. No.</u> | NAME | DESIGNATION | SIGNATURE |
|---------------|---------------|----------------|-----------|
| 1 | DEVASHISH | Advocate | Allican |
| | TIWARI | for Petitioner | (Not |
| | 1/by Converse | | |
| | LAW | | 6 |
| 2. | Asing Zlag | Advo catefor | Beliv |

<u>COMMON ORDER</u> C.A. NO. 114/2016 IN C.P. No. 58/397-398/CLB/MB/MAH/2014 C.P. No. 74/397-398/CLB/MB/MAH/2014</u>

- 1. The Learned Representatives of both the sides are present.
- 2. On one hand from the side of the Respondent a proposal has been given to the Petitioner for Settlement. However, the Learned Counsel of the Petitioner has stated that the same is not acceptable to the Petitioner. The Petitioner is directed to place on record the reason of refusal of the proposed Settlement.
- There was a direction vide Order Sheet dated 24.04.2017 vide para 4 according to which the authorization of signatures on certain documents were challenged and were directed to submit supportive evidence, it is not yet placed on record.
- 4. Both the sides are directed to comply these directions. Adjourned to **10.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial) 07.12.2017 Aah Sd/-M.K. SHRAWAT Member (Judicial)